

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.509/97

Date of order: 8.7.1998

Abdul Samad Khan, S/o Shri Abdul Mazid Khan, aged about 32 years, resident of TDM (SWM) working under Telecom Manager, Sawaimadhopur.

...Applicant.

Vs.

1. Union of India through its Secretary, Ministry of Communication, Department of Telecommunication, Sanchar Bhavan, New Delhi.
2. Chief General Manager, Telecommunication, Deptt. of Telecom, Jaipur.
3. Telecom District Manager, Sawaimadhopur, Deptt. of Telecommunication, Sawaimadhopur.

...Respondents.

Mr. Shiv Kumar - Counsel for applicant.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Abdul Samad Khan, in this application under Section 19 of the Administrative Tribunals Act, 1985, has prayed for the following reliefs:

"(i) That the respondents may be directed to grant the temporary status to the applicant and other benefits which are admissible as per O.M dated 7.7.88 and 10.9.93 (Annexures A3 & A4). Further respondents may be directed to grant the temporary status with effect from 1985 i.e. after completing 240 days.

(ii) That the respondents may also be directed to revise the pay of applicant in light of Annexures A-3 and A-4.

G.Krishna

(6)

(iii) Any other order/direction/reliefs may be passed in favour of applicant which may be deemed fit, just and proper under the facts and circumstances of this case.

(iv) That the costs of this application may be awarded."

2. Heard the learned counsel for the applicant.

3. The applicant's case is that he was initially appointed as Casual Driver in the Telecommunication Department in the year 1984. However, his services were terminated in the year 1985. He challenged the termination before the Central Industrial Tribunal, Jaipur. It is stated by the applicant that the aforesaid Tribunal declared the termination order as illegal and issued a direction for taking the applicant on duty. The applicant was taken on duty. His grievance is that he has not been granted temporary status and that he has not been given any benefit in the light of the Scheme of the Central Government despite the fact that he has been working for the last about 13 years in the department. The learned counsel for the applicant has drawn attention to the representations made to the respondents at Annexure-A1 dated nil and Annexure-A2 dated 18.9.1995 and he wants that the same be decided in terms of Annexures A3 and A4.

4. In the circumstances, this application is disposed of at the stage of admission with the direction to respondent No.2 to decide the applicant's representations at Annexures-A1 and A-2 in the light of Annexures A3 and A4, within a period of 3 months from the date of the receipt of a copy of this order. If the applicant is aggrieved by any decision taken on the representations, he may file a separate Q.A.

*Gopal Krishna*  
(Gopal Krishna)  
Vice Chairman.